

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1225  
ANSWERED ON:26.11.2009  
HELICOPTER OPERATIONS  
Pakirappa Shri S.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the infrastructure requirements for helicopter operations in the country;
- (b) whether there is any proposal under consideration of the Government to import helicopters for commercial operations;
- (c) whether civilian air routes have been chalked out for the purpose;
- (d) if so, the details thereof;
- (e) the certification and licensing procedures for construction of helipads;
- (f) whether there is a tariff regulating authority for commercial operations of helicopters;
- (g) if so, the details thereof;
- (h) if not, whether the commercial operators are free to charge any fare to cover cost of operations and make profit; and
- (i) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a):- The infrastructure requirement for helicopter operations like heliports, helipads and temporary landing areas are contained in Civil Aviation Requirement (CAR) Section 4, Series B Part II & III issued by the Directorate General of Civil Aviation (DGCA).
- (b):- Pawan Hans Helicopters Limited (PHHL) has ordered 3 light single engine helicopters and a proposal for purchase of 07 medium twin engine helicopters has been appraised by the Public Investment Board.
- (c) and (d):- Separate corridors for helicopter operations at Delhi and Mumbai have been drawn by Airports Authority of India.
- (e):- Heliports used for schedule Air Transport are licensed as per licensing procedures for aerodromes while operational authorisation is issued by DGCA to helipads, if it fulfills the specified safety requirements.
- (f), (g), (h) and (i):- No, Sir. The tariff in respect of air transport services is based on market forces of demand and supply.